

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2944
ANSWERED ON 19.08.2025

DIGITAL COMPETITION BILL

QUESTION

2944. SMT. MAUSAM B NOOR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of the current status of the Draft Digital Competition Bill, 2024;
- (b) the list of the stakeholders who were consulted after the submission of the comments;
- (c) the details of the number of consultations, comments, and objections received by the Ministry on the draft Bill;
- (d) whether the Ministry intends to release the draft Bill for future consultations; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

(a) to (e): Based on the recommendations of Parliamentary Standing Committee on Finance in its Fifty-Third report on the subject “Anti-Competitive Practices by Big-Tech Companies”, the Ministry of Corporate Affairs (MCA) constituted a Committee on Digital Competition Law (CDCL). Consultations on the Draft Digital Competition Bill (DCB) were conducted in consonance with the pre- Legislative Consultation policy (PLCP) of the Ministry of Corporate Affairs (MCA) as under: -

- During March 2023, CDCL held consultations with entities and stakeholders likely to be impacted by the proposed law including industry associations, domestic and foreign digital enterprises and think-tanks etc. List of stakeholders is placed at Annexure-I.
- Post consultation, CDCL submitted its report along with a draft Digital Competition Bill (DCB) in February 2024.
- Report of the Committee on Digital Competition Law (CDCL) along with the Draft DCB prepared by the Committee was placed on MCA website under the e-Consultation mode from March 12- May 15, 2024. More than 100 stakeholders submitted responses, ranging from legal professionals, industry associations, civil society organisations, and domestic & foreign digital enterprises providing digital services in India. List of stakeholders is placed at Annexure-II.

- Additionally, Ministry of Electronics and Information Technology (MeiTY) organized stakeholder discussions between 18.06.2024 to 20.06.2024.

Suggestions/inputs/comments received from all stakeholders have been examined. The important suggestions given by the stakeholders are categorized as below: -

- (i) Ex-ante regulation itself under the DCB may be reconsidered,
- (ii) Quantitative thresholds (financial& user) suffer from both over-inclusivity and under-inclusivity and therefore may be reconsidered,
- (iii) Key obligations under clauses 12 and 15 (data usage and tying and bundling respectively) may be reconsidered, and
- (iv) Services included in Core Digital Services (CDS) list under Schedule I of the DCB may be reconsidered.

Based on the suggestions/comments/inputs received, it is felt that an evidence-based foundation through market studies is required to consider all relevant aspects for ex-ante regulation considering that it is in nascent stage of implementation.

Annexure-I

1. Amazon
2. Apple India Private Ltd.
3. Bundl Technologies Pvt Ltd. & Swiggy
4. Centre for the Digital future
5. Flipkart
6. Google
7. India Cellular and Electronics Association
8. Internet and Mobile Association of India
9. Meta (Facebook)
10. Oyo
11. Uber
12. USIBC
13. Zomato
14. All India Gaming Federation
15. Alliance of Digital India Foundation
16. Artha Global
17. Asia Travel Technology Industry Association
18. AZB & Partners
19. Confederation of All India Traders
20. Digital News Publishers Association
21. Esya Centre
22. Federation of Hotel & Restaurant Associations of India
23. Indian Council for Research on International Economic Relations
24. MakeMyTrip
25. Newspaper Association of India
26. National Restaurant Association of India
27. NASSCOM
28. Paytm
29. Twitter.

S. NO.	NAME OF STAKEHOLDER
1.	Niti Aayog
2.	FIRST India
3.	CCAOI
4.	Swiggy
5.	American Bar Association
6.	E-Gaming Federation
7.	US-India Business Council (USIBC)
8.	India Cellular and Electronics Association (ICEA)
9.	Skyscanner
10.	ASSOCHAM
11.	US-India Strategic Partnership Forum (USISPF)
12.	Match Group
13.	Founders and Investors of the Indian Digital Startup Ecosystem
14.	Indian Governance and Policy Project (IGAP)
15.	Play Games24*7 Private Limited
16.	Nasscom
17.	Luthra and Luthra Law Offices India
18.	Tech Freedom
19.	All India Gaming Federation (AIGF)
20.	India Regulatory Practices Group LLP (IRPG)
21.	Meta Platforms Inc.
22.	Civis
23.	Shilpi Bhattacharya, Professor, Jindal Global Law School (JGLS)
24.	Centre for Competition Law and Economics (CCLE)
25.	Amazon India
26.	India MART
27.	Airtel
28.	ACCESS Now

29.	International Bar Association (IBA)
30.	Broadband India Forum (BIF)
31.	Indian Broadcasting and Digital Foundation (IBDF) & Indian Digital Media Industry Foundation (IDMIF)
32.	Coalition for App Fairness (CAF)
33.	OLA Electric
34.	The Dialogue
35.	Internet Freedom Foundation (IFF)
36.	International Center for Law & Economics
37.	Motion Picture Dist. Association (India) Private Limited (MPA)
38.	Indian Chamber of Commerce (ICC)
39.	PRS Legislative Research
40.	EBC Publishing Private Limited and SCC Online
41.	MakeMyTrip India Private Limited
42.	Alliance of Digital India Foundation (ADIF)
43.	MAIT
44.	TATA Digital
45.	Progressive Policy Institute (PPI)
46.	PhonePe Private Limited
47.	Trilegal
48.	Netflix
49.	Zomato
50.	Google
51.	National Law Institute University, Bhopal
52.	National Restaurant Association of India (NRAI)
53.	India Tech.Org
54.	Induslaw
55.	Digital News Publishers Association (DNPA)
56.	Software Freedom Law Center (SFLC)

57.	Internet and Mobile Association of India (IAMAI)
58.	Hindustan Unilever Limited
59.	Koan Advisory Group
60.	ESYA Centre
61.	PROSUS
62.	CUTS international
63.	DeepStrat Pvt Ltd
64.	FICCI
65.	Information Technology and Innovation Foundation (ITIF)
66.	(ACT)The App Association
67.	Anupam Sanghi & Associates (ASA)
68.	Asia Internet Coalition (AIC)
69.	Asia Travel Technology Industry Association (ATTIA)
70.	Computer & Communications Industry Association (CCIA)
71.	Indian Music Industry (IMI)
72.	Microsoft
73.	Confederation of Indian Industry (CII)
74.	DMD Advocates
75.	All India Chartered Accountant Society (AICAS)
76.	Economists at Compass Lexicon (Justin Coombs, Kadambari Prasad, Neha Georgie) and FTI Consulting (Avinash Mehrotra, Jincy Francis)
77.	Centre for Internet and Society (CIS)
78.	Sidharth Chauhan, Associate Professor and Associate Dean, Jindal Global Law School, O.P. Jindal Global University
79.	BTG Advaya
80.	Rishab Bailey and IT for Change
81.	DSK Legal- Advocates and Solicitors
82.	Truecaller
83.	Dynamic Competition Initiative (DCI)
84.	Touchstone Partners

85.	Economic Laws Practice (ELP)
86.	Data Security Council of India (DSCI)
87.	Uber
88.	Nabin Jain
89.	Ruchika Gambhir(Researcher)
90.	Abhivardhan (Indic Pacific Legal Research)
91.	Rashmi Baranwal(Professional)
92.	Abhishek Murukate
93.	Vikas Kathuria(Researcher)
94.	Jayshree Chandra(Professional)
95.	Amey Kantak(Researcher)
96.	Iqra Jabeen Ansari(LTIM)
97.	Pankhudi Khandelwal (Dynammin Competition Initiative)
98.	Blaise Fernandes(Indian Music Industry)
99.	Jasleen Kaur(Professional)
100.	Murugavel Janakiraman (Matrimony.com)
101.	Ajay Kamath (Kamath Legal)
102.	Akanksha G(Researcher)
103.	Neil Bhutani (Dawesco LLP)
104.	Vivek Agarwal
105.	AMCHAM INDIA
106.	People Group/Shaaadi.com and others